I

## RAJYA SABHA

Wednesday, the 23rd May, 1979/ 2 Jyaistha, 1901 (Saka)

The House met at eleven of the clock, MR. CHAIRMAN in the Chair.

ANNOUNCEMENT RE NOMINATING
OF MEMBERS TO THE PANEL OF
VICE-CHAIRMEN AND TO OTHER
COMMITTEES AND PROCEDURE TO
BE FOLLOWED IN REGARD TO
CALLING ATTENTION NOTICES

MR. CHAIRMAN: I have to inform Members that I have nominated the following Members to the Panel of Vice-Chairmen:—

- 1. Shri U. K. Lakshmana Gowda
- 2. Shri Arvind Ganesh Kulkarni
- 3. Shri R. R. Morarka
- 4. Shri Sawaisingh Sisodia

I have also nominated Members to the other Committees, which will be notified in the Bulletin today.

As Members are aware, according to the practice in vogue since 1968, all Calling Attention Notices received up to 10.30 A. M. on any day are placed before me for my consideration every day. After persuing all such notices I admit one of them for a statement to be made by the concerned Minister at the sitting of the House on the following day. The rest of the notices stand disallowed, although the Members whose notices stand so disallowed have an option to renew their notices. However, in regard to the clubbing of names of the Members as a result of revival of old notices, some practical difficulties have been experienced.

The matter was, therefore, placed before the Committee on Rules. The Committee after considering the matter has recommended that Calling Attention Notices given during a week may be kept alive till the end of that week only. In view of this decision of the Rules Committee, I propose to follow the following procedure from the next session:—

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- (1) All Calling Attention Notices received in a week will be kept alive and placed before me from day to day along with notices received up to 10.30 hours on the day on which the notices are put up to me;
- (2) on the last day of the week on which the House sits, the notices received up to 10.30 hours on that day will be considered and all the notices which are not selected will be deemed to have lapsed and no intimation about this will be given to the members;
- (3) notices received after 10.30 hours on the last day of the week on which the House sits will be deemed to have been received for the day on which the next sitting of the House is to be held and these will be valid for the following week.

PROF. N. G. RANGA (Andhra Pradesh): Sir, I welcome the announcemaking ment you are they are kept alive. At the same time, in regard to the report that are circulated of the day's proceedings, I would also like the names of all the Members who have taken part in the discussion on the Calling Attention Notice should also be mentioned. Till now that has not been the practice, with the result only the name of the Member who moves it first is mentioned and not the other names.

Secondly, I would like another facility to be provided by you,

About the Calling Attention Notices which are still found to be outstanding at the end of the week, till the last day of the week—such of them as have not been admitted during that week—in regard to the subjects on which those notices have been given no special mention is made. You may be good enough to consider them for special mentions and all those special mentions could be made on the floor of the House so that the subjectmatter on which the Calling Attention Notice has been given would frustrated.

Thank you.

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श्री शिव चन्द्र झा (बिहार) मुझे भी सबिमिशन करना है। ग्राप ने एलान किया है कि कालिंग ग्रटेंशन का नोटिस एक सप्ताह तक रखा जायेगा भौर उसके बाद वह लेप्स कर जायेगा, फिर दूसरे सप्ताह में देना हो तो दें, पहले का दिया हुआ। खत्म हो जायेगा। मै कहूगा कि ग्राप का जो पुराना नियम था कि ग्राप विचार करते है और फैसला नही होता तो भी बह म्रापके यहा रखा रहता है ऋौर बाद में म्राप ने कैसला किया तो पुराने को भी उसके साथ जोड़ देते हैं। मैं चाहूंगाँ कि वही पढ़ित रहे, वही तरीका रहे। अगर आपने नया तरीका रखा तो यह होगा कि एक सप्ताह मे भ्राप ने रिजेक्ट कर दिया, फिर दूसरे सप्ताह में वह बात आयी, भाप ने परिस्थिति देखी कि यह मानने लायक है, लेकिन जिसने पहले दिया उसका मौका तो बरम हो जाता है। तो मेरा स्राप से यही कहना है कि पुराना तरीका चलने दे।

## PAPERS LAID ON THE TABLE

- I. Notifications of the Ministry of Finance (Department of Revenue) and related papers.
- II. Compulsory Deposit (Income Tax Papers) (Amendment Scheme, 1979.
- III. Central Excise (10th Amendment) Rules, 1979.

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (DR. RAM KRIPAL SINHA): Sir, on oe-half of Shri Satish Agarwal, I beg to lay on the Table:

- I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under section 159 of the Customs Act, 1962, alongwith the Explanatory Memoranda on the Notifications:—
  - (i) G.S.R. No. 270(E), dated the 27th April, 1979.
  - (ii) G.S.R. Nos. 293(E) to 302(E), dated the 10th May, 1979. [Placed in Library. See No. LT-4548/79 for (i) and (ii)].
  - (iii) G.S.R. No. 669, dated the 12th May, 1979. [Placed in Library. See No. LT-4525/79].

(iv) G.S.R. No. 313(E), dated the 16th May, 1979. [Placed in Library. See No. LT-4548/79].

II. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 286(E), dated the 5th May, 1979, publishing the Compulsory Deposit (Income-tax Payers) (Amendment) Scheme, 1979, under sub-section (6) of section 19 of the Compulsory Deposit Scheme (Income-tax Payers) Act, 1974. [Placed in Library. See No. LT-4523/79].

III. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 666, dated the 5th May, 1979, publishing the Central Excise (10th Amendment) Rules, 1979, under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-4524/79].

IV. A copy each (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notifications G.S.R. Nos. 303(E) to 310(E), dated the 10th May, 1979, alongwith the Explanatory Memoranda thereon. [Placed in Library. See No. LT-4526/79].

Statement<sub>S</sub> showing the action taken by Government on the various assurances, promises and undertakings given during various Sessions.

DR. RAM KRIPAL SINHA: Sir, I also beg to lay on the Table the following statements (in English and Hindi) showing the action taken by Government on the various assurances, promises and undertakings given during the sessions shown against each:—

- (i) Statement No. XVII-Ninety-fourth Session, 1976.
- (ii) Statement No. XIV-Hundredfirst Session, 1977.
- (iii) Statement No. XII-Hundredeighth Session, 1979.